

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.NO. 511 of 92.  
~~TXNNOX~~

DATE OF DECISION 17.11.1998

S. Natesan Iyer Petitioner

Applicant-in-person  
Versus

~~Advocate for the Petitioner [s]~~

Union of India & Ors. Respondents

Mr. N.S. Shevde, Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, vice Chairman.

The Hon'ble Mr. P.C. Kannan, Judicial Member

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
- 2, To be referred to the Reporter or not ? ↗
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? ↗

S. Natesan Iyer  
46 years,  
Assistant Traction Foreman  
Power Supply Installation  
Western Railway, Mehmmedabad.  
Resi. Address:  
Block No. M 1 Room No. 8  
Prasnat Appartment  
Opp: S.T. Nagar  
NADIAD - 387 001.

.... Applicant.

(Applicant-in-person)

VERSUS

1. Union of India, notice  
to be served through  
The General Manager,  
Western Railway,  
Headquarter Office,  
Churchgate,  
Bombay - 20.

2. Divisional Railway Manager,  
(Establishment-Traction Distribution)  
Western Railway,  
Pratapnagar,  
Vadodara - 390 004.

.... Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A.No. 511/1992

Date: 17.11.1998.

per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

The applicant, who is appearing in person is not present. He has not been present on the last three occasions also. It would be seem that he is not interested in prosecuting the O.A. O.A. dismissed for default.

*P.C.Kannan*  
(P.C.Kannan)  
Member (J)

*V.Ramakrishnan*  
(V.Ramakrishnan)  
Vice Chairman